### Flouting of Rules For Appointment of Lecturer

#### 1951. SHRIMATI VEENA VERM A: SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE: SHRI RAJUBHAI A. PARMAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is essential to qualify the National Eligibility Test conducted by the University Grants Commission for appointment to regular lecturer's job under the University of Delhi and also other Universities in India:

(b) whether vested interests in selection boards of different Delhi University Colleges have been flouting this requirement to the detriment of duly qualified candates with far higher substantive academic qualifications;

(c) if so, the number of such posts filled in Delhi University colleges in 1994, 199S and 1996 with candidates who had not cleared the NET; and

(d) the steps taken or being taken to fill such posts with duly qualified candidates?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKLA): (a) to (d) The Scheme for Revision of pay and Allowances of University and College Teachers, in force since 1-1-1986, notified by the University . Grants Commission for includes qualifications initial appointment of lecturers. The relevant Ordinances of the University of Delhi of containing conditions such appointments had not incorporated all the conditions laid down by the UGC. The matter was finally disposed off by the Supreme Court in September, 1994 effectively upholding the supremacy of Regulations vis-a-vis UGC the Ordinances of the University of Delhi. The Universitty has since amended its relevant Ordinances bringing it in line with the UGC Regulations and

appointments of Lecturers are now being made in accordance with such Regulations. It would, however, be difficult to specifically indicate the number of appointments made, prior to the amendment of University Ordinances, at variance with the UGC Regulations.

### Filling of the Vacancy of Engineers in Delhi University

1952. SHRIMATI MALTI SHARMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total number of engineers posted as Assistant Engineer and above in the Engineering Department of Delhi University;

(b) whether it is a fact that the post of Assistant Engineer reserved for Scheduled Caste is lying vacant since 1990;

(c) whether it is also a fact that eligible engineers belonging to Scheduled Caste are not considered for the post of Assistant Engineer against reserve posts;

(d) whether Delhi University will consider to promote engineers belonging to Scheduled Caste for the permanent post of Assistant Engineer from retrospective date as per the orders of Ministry of Home Affairs; and

(c) if not, the reasons may be given for not filling the post on time?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKA): (a) to (e) The information if being collected and will be laid on the Table of the Sabha.

# New Navodaya Vidyalayas

1953. SHRI THENNALA BALAKR1SHNA PILLA1: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have any

proposal to start new Navodaya Vidyalayas;

(b) if so, the details thereof; and

(c) the number of Navodaya Vidyalay as at present in the country and their Statewise break-up?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION INTHE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) Yes, Sir. The Scheme of Navodaya Vidyalayas envisages opening of one Navodaya Vidyalaya in each district of the country. So far 378 Navodaya Vidyalayas have been Opening sanctioned. of Navodaya Vidyalayas in the remaining districts would depend on receipt of suitable proposals from the State Governments as per norms of the Samiti.

(c) A statement indicating State-wise break-up of 378 Navodaya Vidyalayas sanctioned in the country is enclosed.

## Statement

Statewise Breakup of NVS sanctioned

Sl.NO	State/UT	Total
01.	Andhra Pradesh	22
02.	Arunachal Pradesh	07
03.	Bihar	40
04.	Goa	02
05.	Gujarat	12
06.	Haryana	14
07.	Himachal Pradesh	10
08.	Jammu & Kashmir	14
09.	Kerala	12
10.	Kamataka	20
11.	Madhya Pradesh	45
12.	Maharashtra	28
13.	Manipur	08
14.	Meghalaya	06
15.	Mizoram	03
16.	Orissa	14
17.	Punjab	11
18.	Rajasthan	27
19.	Sikkim	02
20.	Nagaland	04
21.	Tripura	03

Sl.NO	State/UT	Total
22.	Uttar Pradesh	46
23.	Andman & Nicobar	02
24.	Chandigarh	01
25.	Dadra & Nagar	01
	Haveli	
26.	Daman & Diu	02
27.	Delhi	02
28.	Lakshadweep	01
29.	Pondtcheny	04
30.	Assam	15
	Total	378

## Passenger Insurance Scheme In Railways

# 1954. SHRIMATI BASANTI SARMA: DR. SHRIKANT RAMCHANDRA JICHKAR:

Will the Minister of RAILWAYS be pleased to slate:

(a) whether a Passenger Insurance Scheme exists in the Railways or whether such a scheme is. proposed;

(b) if such a scheme exists, what are the details thereof;

(c) whether by claims for robberies, dacoities, etc. have been made by the insured; and

(d) what steps will be taken for effective implementation of the Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) to (d) Passengers Insurance Scheme is in existence on Zonal Railways w.e.f. 1.8.1994.

The details of this scheme arc as under:—

1. Under this scheme. Railways Pay compensation for loss of life or injuries to bonafide pssengers holding tickets or Pass including railwaymen on duty who become victims of 'untoward incidents'